

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).23728/2015

(Arising out of impugned final judgment and order dated 30/03/2015 in CEA No. 54/2015 passed by the High Court of Judicature at Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS,
CENTRAL EXCISE AND SERVICE TAX, NOIDA

Respondent(s)

(with appln. (s) for placing addl. facts and documents on record and interim relief and office report)

WITH

SLP(C) No. 2502/2016

(With appln.(s) for exemption from filing c/c of the impugned judgment and Interim Relief)

Date : 08/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Ms. Pragya Baghel, AOR

For Respondent(s) Mr. A.K. Pande, Sr. Adv.
Ms. Liz Mathew, Adv.
Ms. Sunita Rani Singh, Adv.
Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel
for the petitioner, list the matter after ten weeks.

In the meanwhile, pleadings be completed.

(SANJAY KUMAR-I)
AR-CUM-PS

(SHAKTI PARKASH SHARMA)
COURT MASTER